


**The**



**Kolkata** **Gazette**

सत्यमेव जयते

*Extraordinary*  
Published by Authority

JYAISTHA 18]

WEDNESDAY, JUNE 8, 2022

[SAKA 1944

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

**GOVERNMENT OF WEST BENGAL****LAW DEPARTMENT****Legislative****NOTIFICATION**

No. 560-L.—8th June, 2022.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

**Bill No. 16 of 2022****THE WEST BENGAL CLINICAL ESTABLISHMENTS (REGISTRATION, REGULATION AND TRANSPARENCY) (AMENDMENT) BILL, 2022.****A****BILL**

*to amend the West Bengal Clinical Establishments (Registration, Regulation and Transparency) Act, 2017.*

WHEREAS it is expedient to amend the West Bengal Clinical Establishments (Registration, Regulation and Transparency) Act, 2017, for the purpose and in the manner hereinafter appearing;

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

**1.** (1) This Act may be called the West Bengal Clinical Establishments (Registration, Regulation and Transparency) (Amendment) Act, 2022.

West Ben. Act IV  
of 2017.



*The West Bengal Clinical Establishments (Registration,  
Regulation and Transparency) (Amendment) Bill, 2022.*

*(Clause 2.)*

(2) It shall come into force at once.

Amendment of  
section 5 of West  
Ben. Act IV of  
2017.

2. After sub-section (1) of section 5 of the West Bengal Clinical Establishments (Registration, Regulation and Transparency) Act, 2017, the following sub-section shall be inserted:—

“(1a) The Chief Medical Officer of Health of a health district, as may be notified by the State Government, shall be the Registering Authority as well as the licensing authority within his jurisdiction in respect of clinical establishments situated in the respective health district.”

**STATEMENT OF OBJECTS AND REASONS.**

It is considered necessary and expedient to amend the West Bengal Clinical Establishments (Registration, Regulation and Transparency) Act, 2017, for providing provision that the Chief Medical Officer of Health District, as may be notified by the State Government, shall be the Registering Authority as well as the Licensing Authority within their respective health districts for the purposes of carrying out the provisions of the said Act.

2. The Bill has been framed with the above object in view.
3. There is no financial implication involved in giving effect to the provision of the Bill.

KOLKATA:  
*The 8th June, 2022.*

MAMATA BANERJEE,  
*Member-in-charge.*

By order of the Governor,

PARTHA SARATHI SEN,  
*Pr. Secy. to the Govt. of West Bengal,  
Law Department.*